

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.302
925/252/ND/2019

IN THE MATTER OF:

M/s. Income Tax Officer, Ward 20(1), New Delhi**APPLICANT/PETITIONER**

Vs.

M/s. ROC & Ors. In the matter of M/s.Prarambh Realtors Pvt Ltd.

.....**RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 10.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Easha Kadian, Mr. Sanjay Kumar,
Standing Counsel.

For the Respondent :

ORDER

Ms. Easha, Learned Standing Counsel appearing for the Appellant seeks to withdraw the matter. She is directed to file an appropriate application seeking withdrawal of the matter within one week.

List the matter on **25.04.2023**.

-SD-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**